

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

Con.P-51/2023, IA-3702/2023, Appeal-8/2023, IA-2354/2022, C.A No. 219
& 220/C-III/ND/18.

In
(IB)-446(ND)/17

IN THE MATTER OF:

M/s. Takkshill Enterprises	Petitioner/Applicant
V/s		
M/s. IAP Company Pvt. Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the ITD	:	Mr. Gaurav Gupta, Mr. Shivendra Singh, Yojit Pareek Advs.
For the Appellant	:	Mr. Rishi Kapoor, Mr. Azad Bansala, Mr. Prateek Gupta Mr. Raghav Tiwari Advs.

ORDER

Due to paucity of time, the matter is adjourned to **07.08.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik